

NOTICE

In order to reduce the physical presence of lawyers, litigants and Court staff due to outbreak of COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters mentioned in separately published list at **High Court of Bombay at Goa** through **Video Conferencing** :-

HIGH COURT OF BOMBAY AT GOA

On 27, 28, 30, 31st July, 3, 4, 6, 7, 10, 11, 13 and 14th August 2020

10.30 a.m. onwards.

Sitting	Matters	Email id to forward praecipe
Hon'ble Shri. Justice M.S. SONAK AND Hon'ble Smt. Justice M.S. JAWALKAR	i) Civil and Criminal matters pertaining to Division Bench and pending admission matters filed from January 2019. ii) Final hearing of Criminal Appeals, mentioned in the list published separately.	reghighgoadb@gmail.com reghighgoadb@gmail.com
Hon'ble Shri. Justice D. S. NAIDU	i) Civil matters pertaining to Single Bench and pending admission matters filed from January 2019. ii) Final hearing matters of MACT and Land Acquisition Appeals, as per list published separately.	reghighgoasbcv@gmail.com reghighgoasbfh@gmail.com
Hon'ble Kum. Justice NUTAN D. SARDESSAI	i) Criminal matters pertaining to Single Bench and pending admission matters filed from January 2019.	reghighgoasbcr@gmail.com

	ii) Criminal matters pertaining to single bench and pending admission matters as per list published separately.	reghighgoasbcr@gmail.com
--	---	--------------------------

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 25th July 2020 and 14th August 2020.

NOTE-I

i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench at Sr. No.2.

ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench at Sr. No.2.

iii) The mentioning of Court at Sr. No. 2 is allowed before the Court at Sr. No. 3 and vice versa.

On 17, 18, 20, 21st August 2020

10.30 a.m. onwards.

Sitting	Matters	Email id to forward praecipe
Hon'ble Shri. Justice M.S. SONAK AND Hon'ble Smt. Justice M.S. JAWALKAR	i) Civil and Criminal matters pertaining to Division Bench and pending admission matters filed from January 2019.	reghighgoadb@gmail.com
	ii) Final hearing of Criminal Appeals, mentioned in the list published separately.	reghighgoadb@gmail.com

Hon'ble Shri. Justice D. S. NAIDU	i) Civil and Criminal matters pertaining to Single Bench and pending admission matters filed from January 2019.	reghighgoasbcv@gmail.com
	ii) Final hearing matters of MACT and Land Acquisition Appeals, as per list published separately.	reghighgoasbfh@gmail.com
	iii) Criminal matters pertaining to single bench and pending admission matters as per list published separately.	reghighgoasbcr@gmail.com

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 15th August 2020 and 21st August 2020.

NOTE-II

i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench at Sr. No.2.

ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench at Sr. No.2.

iii) The mentioning of Court at Sr. No. 2 is allowed before the companion Judge of the Division Bench.

NOTE-III

i) The matters mentioned in separately published list of admission and final hearing matters will be listed before the Hon'ble Court only after receipt of the Praecipes.

ii) The matters mentioned in separately published list of admission and final hearing matters in which Praecipes are not received, will not be listed before the

Hon'ble Court.

iii) List of Final hearing matters of MACT and Land Acquisition Appeals will be published separately.

iv) The Advocate or the party in person who wish to list his matter for final hearing should send a praecipe on the given email-ID along with an acknowledgement of service of Praecipe to the other side.

v) A separate special procedure for hearing of admission and final hearing matters will be published separately on The Bombay High Court website.

Dated this 24th day of July 2020.

By Order,

High Court, Appellate Side,]
]]
Bombay.]

Sd/-
(V. R. Kachare)
I/c Registrar (Judl-I)